

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5009
ANSWERED ON:26.08.2010
TRANSFER OF LAND FOR AIRPORT PROJECTS
Deo Shri Kalikesh Narayan Singh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the prevailing rate/market rate, at which the land was acquired for the construction of Delhi, Mumbai and Bangalore airports;
- (b) whether land transferred for airport projects were undervalued;
- (c) if so, the details thereof; and
- (d) the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): Information is being collected and will be laid on the Table of the House.

(b), (c) & (d): Land at Delhi and Mumbai airports have been vested in the Airports Authority of India (AAI) on its formation by an Act of Parliament. Subsequently part of these airports lands were leased to two Joint Venture Companies (JVCs) namely M/s Delhi International Airport Pvt. Ltd. and Mumbai International Airport Pvt. Ltd for a period of 30 years (extendable for another 30 years) for operation management and Development of these airports on revenue sharing basis. The ownership of the land at Delhi and Mumbai airports vests with AAI. Greenfield airport at Bangalore has been set up by a Joint Venture Company namely, M/s Bangalore International Airport Limited (BIAL) for which the State Government of Karnataka has provided the land to the Karnataka Industrial Investment & Development Corporation Limited (KSIIDC), the nodal agency of the Government of Karnataka for the new Airport Project at Bangalore, who had handed over the land to BIAL on lease basis.